



**The Salary and Allowances of the Leader of Opposition in the Nagaland
Legislative Assembly, Act, 1992**

Act 5 of 1992

Keyword(s):

Leader of Opposition, Daily Allowance, Salary, Secretarial Assistant

Amendment appended: 13 of 1999

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE SALARY AND ALLOWANCES OF
LEADER OF OPPOSITION IN THE
NAGALAND LEGISLATIVE ASSEMBLY ACT,
1992.**

(THE NAGALAND ACT NO. 5 OF 1992)

*Received the assent of the Governor of Nagaland on
25-4-92 and published in the Nagaland Gazette
extraordinary dt. 1-5-92.*

An

Act.

to provide for the salary and allowances of Leader of Opposition in the Nagaland Legislative Assembly.

WHEREAS, it is expedient to provide for determination of salary and allowances of the Leader of Opposition in the Nagaland Legislative Assembly.

It is hereby enacted in the fortythird year of the Republic of India as follows :

Short title and commencement.

1. (1) This Act may be called the Nagaland Salary and Allowances of the Leader of Opposition in the Nagaland legislative Assembly Act, 1992.
- (2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Definition.

2. In this Act, unless there is anything repugnant in the subject or context :
 - (a) "Leader of Opposition" means a member of the State Legislative Assembly, who is for the time being, the leader in the State Legislative Assembly of the party in opposition to the ruling Government having the largest and required numerical strength

and recognised as such by the Speaker of the Assembly.

Salary of Leader of Opposition.

3. (1) There shall be paid to the leader of the opposition a salary of Rs. 1,250/- (Rupees One thousand two hundred and fifty) only per mensem equivalent to Cabinet Ministers.

Residence of Leader of Opposition.

4. (1) The Leader of Opposition shall, so long as he continues as such leader, be entitled without payment of rent to the use of free furnished residence.
- (2) Such residence shall be maintained at the public expenses which shall not exceed the amount prescribed by rules.

Conveyance and Conveyance allowance for Leader of Opposition.

5. The Leader of Opposition shall be entitled to a conveyance and conveyance allowance as entitled to a Cabinet Minister so long as he remains Leader of Opposition.

Travelling and Daily allowance.

6. The Leader of the Opposition shall be entitled while on official tour travelling and daily allowances at the rates applicable to a Cabinet Minister :

Provided that such official tour is approved by the Speaker of the Nagaland Legislative Assembly.

Secretarial Assistants and facilities.

7. The following Secretarial Assistants and facilities shall be entitled to the Leader of the Opposition :
 - (a) P.A. cum-Stenographer. — 1 No.
 - (b) Office Peon. — 1 No.
 - (c) Telephone without STD in Office. — 1 No.
 - (d) Telephone without STD in Residence. — 1 No.

Notification respecting the date on which a person becomes or ceased to be Leader of Opposition to be conclusive evidence thereof.

8. The date on which a person becomes or ceased to be a Leader of Opposition shall be published in the official Gazette and any such notification shall be conclusive evidence of the fact that he become or ceased to be the Leader of the Opposition on that date for all the purposes of this Act.

Power to make rules

9. (1) The State Government may, by notification in the official Gazette, make rules for carrying out the purpose of this Act.
- (2) All rules and orders made under this Act shall be laid before the Nagaland Legislative Assembly, as soon as may be, after they are made and shall be subject to such modifications as the Legislative Assembly may make.

**The Nagaland Leader of opposition salaries and
Allowances (Amendment) Act, 1999
(Act No. 13 of 1999)**

*[Received the assent of the Governor of Nagaland on 16th July 1999
and published in the Nagaland Gazette Extra-ordinary
dated 22nd Sept '1999.]*

An Act further to amend the salary and allowances of the Nagaland Leader of opposition salaries and allowances act of 1992.

Whereas it is expected to amend the Nagaland Leader of opposition salaries and allowances act, 1992 (Act No. 5 of 1992) in the manner here under appearing :

It is hereby enacted in the Fiftieth year of the Republic of India as follows :

1. SHORT TITLE AND COMMENCEMENT.

(i) This act may called the **NAGALAND LEADER OF OPPOSITION SALARY AND ALLOWANCES (AMENDMENT) ACT, 1999.**

(ii) It shall come into force on such date as the State Government may by notification in official gazette appoint.

2. AMENDMENT OF SECTION 3

Section 3 (i) of the Leader of Opposition salaries and allowances act 1992 (Act No. 5 of 1992), shall be substituted by the following as hereunder:

There shall be paid to the Leader of Opposition a salary of rupees Nine thousand per mensem.

3. AMENDMENT OF SECTION NO. 7

Section No 5 of the Nagaland Leader of opposition salaries and allowances act 1992 (Act of No. 5 of 1992) shall be deleted.

4. AMENDMENT OF SECTION NO. 7 :

Section 7 (d) of the Nagaland Leader of Opposition salaries and allowances act 1992 (Act No. 7 of 1992), may be substituted as following hereunder :

(d) Telephone with S.T.D. at residence as may be prescribed - I Telephone.

(2) After section 7 (d) the following shall be inserted as 7 (e) :-

(e) Personal Secretary - I

* * *

The Nagaland Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants Taxation (Amendment) Act 2000 (Act No. 1 of 2000).

[Received the assent of the Governor of Nagaland on 28th March and published in the Nagaland Gazette Extra-ordinary dated. 18th Oct. 2001.]

An Act further to amend the Nagaland (Sale of Petroleum and Petroleum Products including Motor Spirit and Lubricants) Taxation Act 1967.

1. Short title, extent and Commencement :-

- (i) This Act may be called the Nagaland (Sale of Petroleum and Petroleum Products including Motor Spirit and Lubricants) Taxation (Amendment) Act 2000.
- (ii) It shall extend to the whole of the state of Nagaland.
- (iii) It shall come into force with immediate effect by replacing the Nagaland (Sale of Petroleum and Petroleum Products including Motor Spirit and Lubricants) Taxation (Amendment) Ordinance, 1999.